

**SCHEDULE II****FORM B****PUBLIC ANNOUNCEMENT**

*(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)*

**FOR THE ATTENTION OF THE STAKEHOLDERS OF G.K.K EXPORTS  
PRIVATE LIMITED**

|     |                                                                                                  |                                                                                                                                                                                      |
|-----|--------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | NAME OF CORPORATE DEBTOR                                                                         | G.K.K. EXPORTS PRIVATE LIMITED                                                                                                                                                       |
| 2.  | DATE OF INCORPORATION OF CORPORATE DEBTOR                                                        | 01-07-1994                                                                                                                                                                           |
| 3.  | AUTHORITY UNDER WHICH THE CORPORATE DEBTOR IS INCORPORATED/REGISTERED                            | RoC -Chennai                                                                                                                                                                         |
| 4.  | CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR                | CIN : U51102TN1994PTC027931                                                                                                                                                          |
| 5.  | ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR               | 40/7, Ramakrishna Street, T.Nagar, Chennai 600017. India                                                                                                                             |
| 6.  | DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS                                                 | 23-12-2020                                                                                                                                                                           |
| 7.  | LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR                                                | 23-12-2020 (Certified Copy received on 1-01-2021)                                                                                                                                    |
| 8.  | NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR                 | Subramaniam Aneetha<br>Regn No. IBBI/IPA-001/IP-P00376/2017-18/10633                                                                                                                 |
| 9.  | ADDRESS AND EMAIL OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD                                 | Address: A2 Sarada Apartment, 17/6, Sringeri Mutt Road, R.A Puram, Mandaiveli, Chennai, Tamil Nadu, 600028<br>Email id: <a href="mailto:aneethaca@gmail.com">aneethaca@gmail.com</a> |
| 10. | ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR AS REGISTERED WITH THE BOARD | Address: A2 Sarada Apartment, 17/6, Sringeri Mutt Road, R.A Puram, Mandaiveli, Chennai, Tamil Nadu, 600028<br>Email id: <a href="mailto:aneethaca@gmail.com">aneethaca@gmail.com</a> |
| 11. | LAST DATE FOR SUBMISSION OF CLAIMS                                                               | 31-01-2021                                                                                                                                                                           |

Notice is hereby given that the Hon'ble National Company Law Tribunal Chennai Bench has ordered the commencement of liquidation of the G.K.K Exports Private Limited on 23-12-2020 (Certified Copy received on 1-01-2021) under section 33 of the Code.

The stakeholders of G.K.K Exports Private Limited are hereby called upon to submit a proof of their claims, on or before 31<sup>st</sup> January 2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02-01-2021

Place: Chennai



Subramaniam Aneetha  
Name and Signature of the Liquidator